

THE HIGH COURT OF MEGHALAYA: SHILLONG

NOTIFICATION

Dated, Shillong, 16th September, 2026

No.HCM.II/73/2021/Estt/60: In exercise of powers conferred under Rule 7 (C) (15) of the Rules of the High Court of Meghalaya, 2013 (Chapter-II), the High Court of Meghalaya, in terms of the resolution adopted in the Full Court meeting held on the 10th September, 2026 is pleased to further amend the High Court of Meghalaya Rules,2013 as under:-

**Short title and
Commencement**

(1) These Rules may be called the High Court of Meghalaya Amendment Rules, 2026.

(2) This shall come into force with immediate effect

**Amendment of Rule 36 in
Chapter XII**

After Rule 36 in Chapter XII of Part II of the Rules of High Court of Meghalaya,2013, Rule 36A shall be inserted with the words:-

"36A. Particulars relating to reservation, pronouncement and uploading of judgments. Every certified copy of a judgment or order shall indicate-

(i) the date on which the judgment or order was reserved, where applicable;

(ii) the date on which the judgment or order was pronounced;
and

(iii) the date on which the reasoned judgment or order was uploaded on the official website of the High Court.

By Order,

REGISTRAR GENERAL

Memo. No.HCM.II/73/2021/Estt/60-A

Dated 16th September, 2026

Copy to:

1. The Registrar and PPS to the Hon'ble, the Chief Justice, High Court of Meghalaya, Shillong for kind information of the Hon'ble the Chief Justice.
2. The P.S to Hon'ble Mr. Justice H.S.Thangkhiew, Judge, High Court of Meghalaya, for kind information of His Lordship.
3. The P.S to Hon'ble Mr. Justice W.Diengdoh, Judge, High Court of Meghalaya, for kind information of His Lordship.
4. The P.S to Hon'ble Mr. Justice B.Bhattacharjee, Judge, High Court of Meghalaya, for kind information of His Lordship.
5. The P.S. to the Advocate General, Meghalaya, Shillong for information of the Advocate General and Additional Advocate Generals, Meghalaya.
6. The Secretary to the Govt. of Meghalaya, Law Department for favour of kind information.
7. All Registrars/Joint Registrars/Deputy Registrars/Assistant Registrars/Superintendents/ Officers-in-charge of various sections, High Court of Meghalaya for kind information.
8. The Director, Printing and Stationery, Meghalaya Government with a request to publish the same in the next issue of the Gazette.
9. The Librarian-cum-Research Officer for favour of kind information and necessary action.
- ✓ 10. The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the official website under the relevant head.
11. The Deputy Solicitor General of India, Shillong.
12. The Central Government Counsel, Shillong.
13. The President/Secretary, High Court of Meghalaya Bar Association, Shillong.
14. Notice board.
15. Office file.

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16/9/26


REGISTRAR GENERAL